

**Court-II**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**A.Nos.11 of 2015, 12 of 2015, 13 of 2015 and 14 of 2015**

**Dated : 6<sup>th</sup> April, 2016**

**Present : Hon'ble Mr. Justice Surendra Kumar, Judicial Member  
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

**In the matter of:**

**Appeal No. 11 of 2015**

<b>Dakshinanchal Vidyut Vitran Nigam Ltd.</b>	....	<b>Appellant(s)</b>
<b>Versus</b>		
<b>Uttar Pradesh Electricity Regulatory Commission</b>	....	<b>Respondent(s)</b>

**Appeal No. 12 of 2015**

<b>Paschimanchal Vidyut Vitran Nigam Ltd.</b>	....	<b>Appellant(s)</b>
<b>Versus</b>		
<b>Uttar Pradesh Electricity Regulatory Commission</b>	....	<b>Respondent(s)</b>

**Appeal No. 13 of 2015**

<b>Purvanchal Vidyut Vitran Nigam Ltd.</b>	....	<b>Appellant(s)</b>
<b>Versus</b>		
<b>Uttar Pradesh Electricity Regulatory Commission</b>	....	<b>Respondent(s)</b>

**Appeal No. 14 of 2015**

<b>Madhyanchal Vidyut Vitran Nigam Ltd.</b>	....	<b>Appellant(s)</b>
<b>Versus</b>		
<b>Uttar Pradesh Electricity Regulatory Commission</b>	....	<b>Respondent(s)</b>

Counsel for the Appellant (s)	:	Mr. Amit Kapur Mr. Vishal Anand
Counsel for the Respondent (s)	:	Mr. Buddy A. Ranganadhan Mr. Sanjay Singh for UPERC

**ORDER**

**IA No. 8 of 2016**, seeking amendments in the grounds of Appeal Memorandum, submitting that when the appeal was filed against the Impugned Order, the Review Petition filed by the Respondent No. 2/Rimjhim Ispat, was not filed and the same was filed before the State Commission during pendency of the instant appeal and the said Review Petition, on the point of cross subsidy surcharge, has been

allowed. Hence, the Appellant wants to challenge those findings recorded in the Review Order by the said amendment. Since, it is a legal point and an amendment application should be allowed. The Appellant is directed to amend the Appeal Memorandum within 3 days from today. The learned counsel for the Respondents may file counter affidavit/reply within 4 weeks from today and rejoinder submissions within 2 weeks thereafter.

Post this batch of appeals for arguments on **12<sup>th</sup> July, 2016.**

**( T. Munikrishnaiah )**  
**Technical Member**

sh/kt

**( Justice Surendra Kumar )**  
**Judicial Member**